

ITEM NO.1501  
(For Judgment)

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 465/2017

KAMAL

Appellant(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

WITH

CrI.A. No.....@ SLP(CrI) No. 6213/2021 (II-C)

Date : 07-08-2023 These matters were called on for pronouncement of judgment today.

For Appellant(s) Mrs. K. Sarada Devi, AOR  
Mr. R.vijay Nandan Reddy, Adv.  
Mr. V.krishna Swaroop, Adv.

Ms. Kheyali Singh, AOR

For Respondent(s) Ms. Sunita Sharma, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prashant Kumar Mishra.
2. Leave granted in appeal arising out of SLP(CrI) No.6213/2021.
3. The appeals are allowed, in terms of the signed judgment.
4. The appellants are acquitted of all the charges levelled against them. They are directed to be set at liberty if not required in any other case. Bail bonds of the appellants shall stand discharged.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR )  
BRANCH OFFICER

(Signed "Reportable" Judgment is placed on the file)